

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4506
TO BE ANSWERED ON 12TH AUGUST, 2016**

FAKE MBBS DEGREES

4506. SHRI RAJAN VICHARE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware about the existence of the institute by the name of Indian Board of Alternative Medicine with no official legal sanctity and giving fake MBBS degrees being used by quacks, if so, the details thereof and the reasons therefor;
- (b) whether allowing quacks who have no proper knowledge or training to render medical assistance pose serious concern and threats to lives of people; and
- (c) if so, the details thereof and the action taken/being taken by the Government against such malpractices and to save the aspiring medical students?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c) : No. The Indian Medical Council Act, 1956, prohibits a person other than a medical practitioner enrolled on a State Medical Register to practice medicine in the State. Punishment of imprisonment for a term which may extend to one year or fine which may extend to Rs. 1,000/- or both is also prescribed. Health being a State subject, the primary responsibility to deal with the quacks lies with the State Governments. No data on quacks is maintained centrally.